

**B. DEPARTMENT OF STATES
(RAJYA VIBHAG)**

I. CENTRE-STATE RELATIONS

1. Establishment and formation of new States: matters arising therefrom (excepting those pertaining to allocation of service personnel); integration of Services and other matters relating to State Services allotted to the Department of Personnel and Training and alternation of areas; boundaries and names of existing States.
2. Matters relating to the Rulers of former Indian States referred to in clause (22) of Article 366 of the Constitution and their families.
3. Special provisions in Article 371 of the Constitution with respect to the State of Andhra Pradesh, Maharashtra and Gujarat.
4. Administration of the Acts relating to the reorganisation of States.

II. INTER-STATE RELATIONS

5. Inter-State Council.
6. Inter-State migration.

III. UNION TERRITORIES

7. Union Territories with legislature:
 - (a) National Capital Territory (NCT) of Delhi:
 - (i) All matters falling within the purview of the Union Government in terms of provisions contained in Part VIII of the Constitution in so far as these are applicable to the National Capital Territory of Delhi and the Government of National Capital Territory of Delhi Act, 1991 excepting matters with respect to Entry 18 of the State List and all such matters as have been specifically assigned under these Rules to any other Ministry or Department of the Government of India;
 - (ii) all powers and functions of the Central Government as per the provisions of the Municipal Corporation of Delhi Act, 1957 and New Delhi Municipal Council Act, 1994 except matters pertaining to Land and Building Bye Laws.
 - (b) Union Territory of Puducherry:

All matters falling within the purview of the Central Government in terms of provisions contained in Part VIII of the Constitution in so far as these relate to the Union Territory of Puducherry and the Government of Union Territories Act, 1963 except all such matters as have been under these rules specifically been assigned to any other Ministry or Department of the Government of India.

8.
 - (a) Making of Regulations under Article 240 of the Constitution for peace, progress and good government of the Union Territories;
 - (b) Extension of State Acts to the Union Territories;
 - (c) Delegation of powers of State Government and Central Government under various enactments to the Administrators of the Union Territories under Article 239 of the Constitution;
 - (d) General questions relating to public services in the Union Territories and service matters in so far as these fall within the purview of State Governments relating to-
 - (i) the officers of Indian Administrative Service and Indian Police Service serving in connection with the affairs of the Union Territories;
 - (ii) NCT of Delhi, Andaman and Nicobar Islands, Lakshadweep, Daman and Diu and Dadra and Nagar Haveli Civil and Police Services (DANICS and DANIPS);
 - (iii) Puducherry Civil and Police Services.
 - (e) Appointment of Lt. Governors and Administrators in the Union Territories.

Note:- All above matters relating to Union Territories except those which are specifically allotted to any Ministry/ Department.

9. Union Territories without legislature:
All matters enumerated in the State List and the Concurrent List in so far as any such matter is applicable to Union Territories except all such matters as have been under these Rules specifically assigned to any other Ministry or Department of the Government of India including (a) organization and maintenance of mainland-islands and inter-islands shipping services in respect of the Union Territories of Andaman & Nicobar Islands and Lakshadweep and (b) forests,

education, road and bridges works and ferries thereon in respect of Andaman & Nicobar Islands.

IV. OTHER SUBJECTS

10. Pension and other facilities to Freedom Fighters.
11. Human Rights:
 - (i) to act as the nodal agency for the general policies regarding "Human Rights" matters, including National Human Rights Commission or any other institutional arrangements in this regard;
 - (ii) Human Rights violations relating to alleged excesses by personnel of police and paramilitary forces;
 - (iii) interaction with Human Rights Organisations and other related organisations within the country and coordination with various Departments and State Governments;
 - (iv) coordination of policy relating to Human Rights.

Note:- Ministry of Home Affairs will be the nodal Ministry for overall policy relating to Human Rights. The departments primarily concerned with the welfare and socio-economic development of specific groups like members of the Scheduled Castes, Scheduled Tribes, women, minorities, children, and bonded labour, shall be responsible in respect of preservation of Human Rights of the specified groups.

12. Matters relating to Bureau of Police Research and Development, National Civil Defence College, National Fire Service College.
13. Development of Fire Services.
14. Extension of the powers and jurisdiction of members of a police force belonging to any State, to any area outside that State, but not so to enable the police of one State to exercise powers and jurisdiction in any area outside that State without the consent of the Government of the State in which such area is situated; extension of the powers and jurisdiction of members of a police force belonging to any State to railway areas outside the State.
15. Police Reforms.
16. Prison Reforms